

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreements dated 2.5.2016 executed between the Petitioner and NTPC Limited, seeking extension of the Scheduled Commissioning Date for two 70 MW solar power projects established under the National Solar Mission Phase – II, Batch – II, Tranche – I and seeking refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power.

Petitioner : Solaire Surya Urja Private Limited

Respondents : NTPC Limited and Ors.

Date of Hearing : 17.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Jafar Alam, Advocate, Solaire Surya
Shri Saahil Kaul, Advocate, Solaire Surya

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking extension of the Scheduled Commissioning Date for 2x70 MW solar power projects being developed under National Solar Mission Phase-II, Batch-II, Tranche-I and refund of the amount wrongfully and forcibly collected by NTPC Limited purportedly as liquidated damages for delay in commencement of supply of power. Learned counsel requested to admit the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents, if not already served. The Respondents were directed to file their reply by 4.10.2019 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 21.10.2019. The Commission directed that due date of filing the reply and/or rejoinder should be strictly complied with. No extension shall be granted on that account.



4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

